

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 89/GT/2023**

Subject : Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of tariff for 2014-19 tariff block and determination of tariff for 2019-24 tariff block of National Capital Thermal Power Station, Stage-II (980 MW).

Date of Hearing : **11.7.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member

Petitioner : NTPC Limited

Respondents : UPPCL and 3 Others

Parties Present : Ms. Sikha Ohri, Advocate, NTPC  
Shri Parimal Piyush, NTPC  
Shri Abhinash Dash, NTPC

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for the truing up of tariff for the period 2014-19 and for the determination of tariff for the period 2019-24 in respect of National Capital Thermal Power Station, Stage-II and made oral submissions. She, however, pointed out that despite the grant of several opportunities to the Respondents to file their replies, including the last opportunity granted by the Commission vide ROP dated 27.2.2024, none of them have filed their replies. Accordingly, the learned counsel prayed that the Commission may reserve its order in the matter.

2. The Commission, after hearing the learned counsel for the Petitioner, reserved its order in the matter.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

